

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.120

CP (IB) No. 156/Chd/Hry/2023

IN THE MATTER OF:

Leap India Pvt. Ltd

...Petitioner-Operational Creditor

Vs.

RIVIGO Services Pvt. Ltd.

...Respondent- Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 29.01.2024

CORAM:

SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Mr. Niren Sharma, proxy counsel for Mr. Rajat
Chopra, Advocate
For the respondent : Already proceeded ex parte vide order dated
18.10.2023.

ORDER

Learned counsel for the petitioner is directed to file short written submissions. Let the same be filed within one week with a copy in advance to the counsel opposite. Let the matter will be listed for arguments 07.02.2024.

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)